



सत्यमेव जयते

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5 Sharwan, 1942 (S)

No. 337

Ranchi, Monday, 27th July, 2020

HIGH COURT OF JHARKHAND

Notification

1st June, 2020

No. 17/2020/R&S--In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby amend **Rule 245 and Rule 247 of the High Court of Jharkhand Rules, 2001 as follows;**

“Rule 245. *The fees hereinbefore provided shall be payable in advance at the time when the petition for service or execution is presented and shall be paid by means of Court-fee stamps affixed / e-payment of Court Fee to the petition in addition to the stamps necessary for its own validity.”*

“Rule 247. *The following fees shall be charged on every application made in respect of the following matters and such fees shall be paid by means of Court-fee stamps affixed/ e-payment of Court Fee to such application:—*

”

Aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court

(Ambuj Nath)

Registrar General
